

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 549 OF 2013

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 02.07.2012 passed in I.T.A.No. 2182/Hyd/2011 for Assessment year 2008-2009 on the file of the Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad preferred against the Order dated 30.09.2011 passed in ITA No. 1340/Addl.CIT R 3/CIT(A)-IV/10-11 on the file of the Commissioner of Income Tax (Appeals) – IV, Hyderabad for Assessment Year 2008-09, preferred against the Assessment Order dated 16.12.2010 passed in PAN/GIR No. AAGCS7099Q on the file of the Additional Commissioner of Income Tax, Range-3, Hyderabad.

Between:

Commissioner of Income Tax III, IT Towers, A.C. Guards, Hyderabad...**Appellant**
AND

Sentini Ceramica Private Limited, Plot No. 1229, Road No. 60, Jubilee Hills,
Hyderabad – 500034 ...**Respondent**

ITTAMP. NO: 273 OF 2013

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to dispense with from filing of the certified copy of the Order of the Hon'ble Tribunal (ITAT) in ITA No. 2182/Hyd/2011 dt. 2-7-2012 Commissioner of Income Tax (Appeals) dt. 30-9-2011 and Assessment Order dt. 16-12-2010 in the above appeal.

**Counsel for the Appellant : Mr. J.V. Prasad Senior Standing Counsel for
Income Tax Department**

**Counsel for the Respondents : Ms. K. Prabhabati Representing
Mr. K. Vasant Kumar**

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.549 of 2013

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

Ms. K.Prabhabati, learned counsel representing Mr. K.Vasant Kumar, learned counsel for the respondent.

2. This appeal under Section 260A of the Income Tax Act, 1961 has been filed against the order 02.07.2012 passed by Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad in ITA.No.2182/Hyd/2011.

3. Learned Senior Standing Counsel for the Revenue while inviting the attention of this Court to the memo seeking withdrawal of the appeal filed on behalf of the appellant submits that the dispute between the parties has been resolved under Vivad Se Viswas Scheme, 2024.

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4. In view of the aforesaid, learned Senior Standing Counsel for the Revenue seeks leave of this Court to withdraw the appeal.

5. Accordingly, the appeal is dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal, Hyderabad Bench 'B', Hyderabad.
2. The Commissioner of Income Tax (Appeals) – IV, Hyderabad
3. The Additional Commissioner of Income Tax, Range-3, Hyderabad
4. One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Mr. K. Vasant Kumar, Advocate [OPUC]
6. Two CD Copies

DL/gh

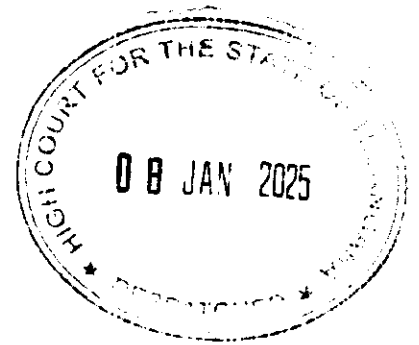
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HIGH COURT

DATED:20/12/2024

JUDGMENT

ITTA.No.549 of 2013



APPEAL IS DISMISSED AS WITHDRAWN.

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